

CENTRAL ADMINISTRATIVE TRIBUNAL  
BENCH AT MUMBAI

272/95 & 1382/94  
ORIGINAL APPLICATION No. 199

  
Date of Decision 14.1.97

S P Dixit (O.A.272/95)  
S B Baile & 26 ors. Petitioner/s  
(O.A.1382/94)

Mr. MS Ramamurthy & Mr. S.S. Karker Advocate for the  
Petitioner/s

V/s.

U.O.I. & Ors. Respondent/s

Mr. V.S. Masurkar Advocate for the  
Respondent/s

CORAM:

Hon'ble Shri B.S. Hegde, Member(J)

Hon'ble Shri M.R. Kolhatkar, Member(A)

(1) To be referred to the Reporter or not?   
(2) Whether it needs to be circulated to  other Benches of the Tribunal?

  
Member(J)

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6  
PREScot ROAD, MUMBAl 400001

O.A. Nos. 272/95 and 1382/94

Dated : 14th January, 1997

Coram: Hon. Shri B S Hegde, Member (J)  
Hon. Shri M R Kolhatkar, Member (A)

O.A. No. 272/95

Suresh Pandurang Dixit  
M C Desai House  
NBM-III/61  
Pannalal Gosh Road, Malad (W)  
Mumbai 64  
(By Adv. Mr. S S Karkera)

..Applicant in  
O.A. No. 272/95

V/s.

Union of India & 4 ors.  
(By Mr. V S Masurkar,  
Central Govt. Standing Counsel)

..Respondents

O.A. No. 1382/94

1. S N Baile  
2. Mrs. S S Jayawant  
3. Miss. Indira V K  
4. Mrs. Rajshree S. Dhabade  
5. Mrs. Shyamala Thyagarajan  
6. P G Mohite  
7. D T Sarang  
8. A L Raibole  
9. R A Bhurke  
10 P D Dhonde  
11 M S Patole  
12 S G Solunke  
13 Abdul Salam  
14 A N Patkar  
15 R V Patkar  
16 D V Shetty  
17 M P Suthar  
18 S K Kunder  
19 S R Sutar  
20 A D Waikar  
21 M H Chawan  
22 N B Kuntoi  
23 V G Kumbhar  
24 V B Umbare  
25 A V Dhawan  
26 S P Dixit  
27 P R Sonar  
Regional Design and  
Technical Development  
Centre, Cora Centre,  
Shimpoli Village  
Borivali, Mumbai  
(By Adv. Mr. M S Ramamurthy  
with Mr. S N Pillai)

..Applicants in  
O.A. No. 1382/94

V/s.

Union of India  
through the Secretary  
Ministry of Textiles  
Govt. of India  
Udyog Bhavan  
New Delhi 110001 & ors.  
(By Mr. V S Masurkar  
Central Govt. Standing Counsel)

..Respondents

O R D E R

(S)

[Per: B S Hegde, Member (J)]

Heard the Ld. Counsel for the parties.

2. Ld. Counsel Mr. M S Ramamurthy submits that most of the applicants are absorted in Bombay and the O.A. could be disposed subject to settlement of payment of their wages for the intervening period. He submits that in this connection the applicants would be making a representation to the competent authority and prays that a direction be given to the competent authority to decide such representation within three months.

3. Mr. Karkera Ld. Counsel for applicant in O A NO.272/95 submits that the applicant had resumed to his duties on 29.6.95 at Regional Design and Technical Development Centre, Bhopal, and prays that the applicant be posted back to the office of Regional Director (WR), Mumbai. He submits that the applicant be permitted to make a fresh representation for reconsidering his posting to the office of Region Director (WR), Mumbai.

4. We hereby direct the competent authority to decide the representation of the

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applicants in O.A.No. 1382/94 within three months from the date of receipt of the representation from the applicants. Similarly the respondents are directed to consider the representation of applicant in OA No.272/95, since other employees have been absorbed at Mumbai, and pass appropriate orders within three months from the date of receipt of the representation. In case the applicants are aggrieved, they are at liberty to move the Tribunal by filing a fresh O.A.

5. Both the O.As. are disposed of with the above direction with no order as to costs.

M.R.Kolhatkar  
(M.R. Kolhatkar)

Member (A)

B.S.Hegde  
(B.S. Hegde)

Member (J)

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